corresponding levels of the Central Board of Secondary Education (CBSE), Council of Board of School Education in India (COBSE) and other School Examination Boards, for the purpose of employment and entry to higher levels of education. The eligibility for mainstream technical & higher education courses would be determined accordingly.

Misleading claims of small educational institutions and coaching centres

3946. DR. JANARDHAN WAGHMARE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government is aware that a large number of small educational institutions and coaching centres across the country particularly in cities are making tall claims through advertisements about their students topping certain exams or guaranteeing jobs at completion of their courses they offer;
- (b) if so, whether such educational institutions and coaching centres are displaying dishonest and misleading advertisements to attract more students; and
- (c) if so, the steps Union Government proposes to take to curtail such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Ministry of Human Resource Development does not maintain data on such educational institutes and coaching centres in the country. There is as of now no law or regulation regulating the functioning of such educational institutes and coaching centres.

(c) Steps are taken from time to time to reform entrance examinations with a view to reduce dependency of aspirants on such small educational institutes and coaching centres.

Attack on Indian students

3947. SHRI N. K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether incidents of attacks on Indian students in foreign countries especially in the U.K. are increasing;

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- (b) if so, the details thereof;
- (c) the details of steps taken by Government for protection of Indian students, keeping in view increasing incidence of attacks;
- (d) whether victimized student's families are being provided any compensation by the relevant foreign Governments; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) No, Sir, there is no evidence to suggest that attacks on Indian students in foreign countries, especially in UK are increasing. During 2010-12 three incidents of attack on Indian students (one incident every year) have been reported by the High Commission of India in London. Four incidents of attack on Indian students have been reported during 2010-2012 from USA. There have been instances over the past three years wherein Indian students in Australia were attacked. The number of attacks on Indian students in Australia has shown a sharp decrease in 2011 as compared to previous two years. No incident of attack particularly aimed at Indian students has been reported from any other country.

(c) to (e) The issue of attacks on Indians in UK, USA and Australia was taken up at the highest level by GOI, including at the Ministerial level as well as through the High Commission/Embassy of India in UK, USA and Australia. The Ministry of External Affairs also issues travel advisories from time to time and also takes up the issues of students with the Governments of foreign countries as and when required. The Government of India is not aware of the foreign governments having paid any compensation to the families of victimised students.

Irregularities in Mid-Day-Meal Scheme

3948. SHRI N. K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether cases of irregularities, corruption and mismanagement in the operation of Mid-Day-Meal Scheme (MDMS) have been reported from various States;
 - (b) if so, the details thereof: